

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 3

**IA No. 1072/22
And
CP(IB) No. 34/Chd/Chd/2020**

Under Section 9, IBC 2016 R 11 NCLT

In the matter of:-

Quippo Infrastructure Limited ...Petitioner/Operational Creditor

Vs.

GSCO Infrastructure Pvt. Ltd. ...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Balwinder Sangwan, Advocate for Operational Creditor.

IA No. 1072/2022 and CP (IB) No. 34/Chd/Chd/2020

IA No. 1072/2022 has been filed by the Operational Creditor to place on record the settlement vide email Annexure-A4, filed with the present application. It is stated by learned counsel for the petitioner that on instructions, he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for the applicant/petitioner, IA No. 1072/2022 is allowed and consequently, the main CP No. 34/Chd/Chd/2020 is dismissed as withdrawn. Thus, IA No. 1072/2022 is disposed off.

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**(Subrata Kumar Dash)
Member (Technical)**

September 7, 2022
SM

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**(Harnam Singh Thakur)
Member (Judicial)**